

Central Administrative Tribunal
Principal Bench : New Delhi

(B)

O.A. No. 564/2000

New Delhi this the 5th Day of November, 2001

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Rajneesh Pandey,
S/o Late Shri Rajendra Kumar Pandey,
Working as Work Supervisor,
National Zoological Park,
New Delhi-110 003.

Applicant

(By Advocate: Shri M.K. Gupta)

Versus

1. Staff Selection Commission,
Through its Secretary,
Block No. 12,
CGO Complex, Lodi Road,
New Delhi-110 003.

2. Union of India,
Through its Secretary,
Ministry of Environment & Forest,
Parivaran Bhawan,
CGO Complex, Lodi Road,
New Delhi-110 003.

3. Shri Rajeshwar Roy,
C/o Prof. Manab Mukherjee,
122-B, Anandu Paul Road,
Flat No. 8, IIIrd Floor,
Calcutta-700 014.

Respondents

(By Advocate : None)

O R D E R (Oral)

Shri S.R. Adige, Vice Chairman (A)

Applicant impugns the selection and consequently impending appointment of Respondent No. 3 to the post of Assistant Store Keeper, National Zoological Park, New Delhi and seeks a direction to respondents to appoint him to the aforesaid post.

2.. On the last date of hearing i.e. 25.10.2001, applicant's counsel Shri M.K. Gupta had stated that respondent No. 3 had submitted his resignation from the said post during the pendency of

(JK)

the OA, and had sought consideration for applicant's appointment to that post in the vacancy so created.

3. We had asked the official respondents to apprise us as to the factual position and whether there was any difficulty in adjusting the applicant in the aforesaid post. None has appeared on behalf of the respondents even on second call.

4. Under the circumstances, we dispose of thus OA with the direction to the respondents to consider appointing applicant to the aforesaid post of Assistant Store Keeper, National Zoological Park, New Delhi in the vacancy created by Respondent No. 3 who is said to have resigned from he said post. Such consideration shall be in accordance with relevant rules and instructions and if respondents finds that they are unable to appoint applicant to that post, they shall record detailed reasons for the same under intimation to applicant who may challenge the same separately in accordance with law, if so advised. These directions shall be carried out within two months from the date of receipt of a copy of this order.

5. The OA is disposed accordingly. No cost.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

Sh. Adige
(S.R. Adige)
Vice Chairman (A)